

ITEM NO.7

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013
in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the
High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(with interim relief and office report)

Date : 27/04/2015 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra,AOR

For Respondent(s) Mr. Meenesh ubey, Adv.
Mr. Tayenjam Momo Singh,AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent prayed for and is allowed
six weeks time to file the counter affidavit. Rejoinder
affidavit, if any, be filed within four weeks therefrom.

Let the matter be listed after 12 weeks.

Interim order shall remain in force till the next date of
hearing.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master